

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 103

CP (IB) No. 165/Chd/Hry/2023

IN THE MATTER OF:

**Shobhana Gupta (Personal Guarantor
of Gupta Exim (India) Pvt. Ltd.)** ...

Petitioner

Under Section: 94(1), IBC 2016

Order delivered on 01.07.2024

CORAM:

**SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the RP : Mr. Vishva Bharti Gupta, Advocate

For the Personal Guarantor : Mr. Manish Jain, Advocate

ORDER

Heard the submissions made by the learned counsel for the RP. Learned counsel for the RP is directed to serve once again a notice and also a copy of the report on the creditors. It may be made clear that, if the creditors fails to appear on the next date of hearing. The opportunity afforded for hearing the creditors will be closed and the matter will be proceeded further. Let this matter be posted on 01.08.2024.

Sd/

**(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)**

Sd/-

**(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)**